

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 254/2001

New Delhi, this the 10th day of May, 2001

HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

Shri Nohrya Ram,
S/o Shri Kashmiri Lal,
R/o 443, MIG, Balsawa,
Delhi - 110 033 Applicant

(Applicant in person)

V E R S U S

1. Union of India,
Ministry of Home,
through its Secretary,
Grih Mantralaya, New Delhi
2. The Director General Civil Defence,
Ministry of Home Affairs,
Jaisalmer House, 26, Man Singh Road,
New Delhi - 110011
3. Director (CS),
Ministry of Home Affairs,
New Delhi - 1
4. State of Haryana,
Ministry of Home, thr' Commandant
General & Director Civil Defence,
Chandigarh,
Haryana Respondents
(By Advocate : Shri N.S. Mehta)

O R D E R (ORAL)

By S.A.T. Rizvi, Member (A):

Heard the learned counsel for the respondents
and have also perused the material placed on record.

2. The applicant came to work on deputation
in the Office of the respondent No.1 as JSO and
joined as such on 3.2.1997. His deputation term
ended on completion of 3 years on 2.2.2000.
Thereafter, the period of deputation was extended by
one year. The extended period, therefore, came to

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(a)

an end on 2.2.2001. The applicant sought further extension in the interest of his children's education by filing a representation on 7.12.2000 (Annexure A-8). This was rejected by the respondents on 17.1.2001 (Annexure A-2). Accordingly, by their order of 25.1.2001 the respondents ordered that the applicant shall stand relieved of his duties w.e.f. 2nd February, 2001 (Afternoon). By the same order, the applicant was directed to report to his parent office in Haryana for further duties.

3. Meanwhile, the applicant approached this Tribunal on 1.2.2001 by filing the present OA. On 9.3.2001 an order for maintenance of status-quo was passed by this Tribunal and the same continues to remain in force till date. The applicant accordingly remains in position in Delhi and has not gone back to Haryana. He wanted extension of his deputation tenure only upto 31st May, 2001. Considering that only 20 more days are left before the current month comes to an end, the applicant should, in all fairness, be allowed to continue in position in Delhi upto 31.5.2001. He cannot be allowed to stay thereafter, in any case.

4. For the reasons mentioned in the preceding paragraphs, the order dated 25.1.2001 together with the letter dated 17.1.2001 by which the applicant's representation was rejected are quashed and set aside. The respondents will pass a fresh order

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keeping in view the observations made and the
the directions given above.

5. The OA is disposed of in the aforesated
terms. No costs.


(S.A.T. RIZVI)
MEMBER (A)

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